

ITEM NO.8

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Criminal) No(s). 515/2024

KASTHURIPANDIAN S

Petitioner(s)

VERSUS

RBL BANK LIMITED

Respondent(s)

(FOR ADMISSION and IA No.124874/2024-EX-PARTE STAY)

Date : 24-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

(VACATION BENCH)

For Petitioner(s) Mr. Abdulla Naseeh V.T., AOR
Ms. Abreeda Banu, Adv.
Ms. Anna Oommen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the instance of the accused, we cannot issue order of transfer of a complaint under Section 138 of the Negotiable Instruments Act, 1881. The petitioner can always apply for grant of exemption from personal appearance to the concerned Court.

Subject to what is observed above, the Transfer Petition is dismissed.

Pending application stands disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)